

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR
* * *

CP No. 65/96 (OA No. 517/93)

Date of order: 26-8-1997

Ratan Lal Jain, IAS (Retd.), A-37, Subhash Nagar,
Jaipur- 302 016.

.. Petitioner

Versus

1. Shri Arvind Verma, Secretary to the Govt. of India,
Department of Personnel, Public Grievances and Pensions,
New Delhi- 110 001.
2. Shri M.L.Mehta, Chief Secretary, Govt. of Rajasthan,
Jaipur.

.. Respondents

Petitioner present in person

Mr. U.D.Sharma, counsel for respondent No.1

Mr. B.N.Purohit, counsel for respondent No.2

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

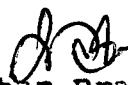
Hon'ble Mr. Ratan Prakash, Judicial Member

O R D E R

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this Contempt Petition petitioner Shri Ratan Lal Jain has prayed that the Tribunal should secure compliance with the directions issued in its order dated 3-6-96 passed in OA No. 517/93, Ratan Lal Jain vs. Union of India and Anr. Reply to the Contempt Petition has also been filed on behalf of respondent No.1.

2. The petitioner, who is present in person, states that the order of the Tribunal has since been complied with in all respects. This Contempt Petition has, therefore, become infructuous. This is dismissed as having become infructuous. Notices issued are discharged.


(Ratan Prakash)
Judicial Member


(O.P.Sharma)
Administrative Member